



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 19th October, 2020

No. LGL.86/2004/49.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

ASSAM ACT NO. XV OF 2020

(Received the assent of the Governor on 12th October, 2020)

**THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY
(AMENDMENT) ACT, 2020**

AN ACT

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

Preamble

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XX of
1987

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2020.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 5.

2. In the principal Act, in section 5, in sub-section (1), for the existing clause (I), the following shall be substituted, namely :-

“(I) Chief Engineer of the Guwahati Metropolitan Development Authority, not below the rank of Superintending Engineer of the State PWD, to be appointed by the State Government.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.